## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO. 4109 TO BE ANSWERED ON 18.08.2025

## **Conservation and Restoration Measures for Vembanad Lake**

4109. ADV K. FRANCIS GEORGE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has extended any financial or technical assistance to Kerala for conservation and restoration of Vembanad Lake under the National Plan for Conservation of Aquatic Eco-Systems (NPCA) or any other central scheme;
- (b) if so, the details of projects sanctioned, funds allocated and their current implementation status; and
- (c) whether the Government proposes to formulate a comprehensive rejuvenation action plan for Vembanad Lake in collaboration with the State Government of Kerala, local bodies and scientific institutions to restore its ecosystem, health, and protect the livelihoods of dependent communities?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) & (b) Under the National Plan for Conservation of Aquatic Eco-Systems (NPCA) scheme, a Management Action Plan (MAP) for the conservation and management of the Vembanad-Kol Wetland Complex was sanctioned during the financial year 2017-18 for an amount of Rs. 140.75 lakhs. As per the information received from the State Government of Kerala, a total of Rs. 114.77 lakhs has been spent till date for various activities under the approved MAP of Vembanad-Kol and the implementation of the project is in the final stage.
- (c) As per the information received from the State Government of Kerala, the Integrated Management Plan (IMP) for the Vembanad-Kol Wetland Complex has been prepared for the next five years as per the NPCA guidelines in consultation with local self-governments, Non-Government Organisations (NGOs), Community Based Organisations (CBOs) & scientific institutions. As per the procedure laid down, the IMP has to be approved by the State Wetlands Authority first before its consideration in the Ministry.

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